

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**



OA No. 463/2020

New Delhi, this the 17th day of February, 2020

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Khursheed Alam Farooqi,
S/o Late Sh. Mohd. Zamil Farooqi,
R/o B-907 Gali No 13/4, Nr Zakarya Masjid,
Subhash Vihar, North Ghonda, Delhi-53

.....Applicant

(By advocate: Mr. U Srivastava)

Versus

1. Govt. of NCT Delhi through its Chief Secretary,
Old Secretariat, New Delhi.

2. The Lt. Governor Govt. of NCT of Delhi
Raj Niwas, Civil Line, New Delhi-110054

3. The Delhi WAQF Board through its Chairman
GNCT Delhi, 5028 Daryaganj, New Delhi

4. The Chief Executive Officer, Delhi WAQF Board
(GNCT Delhi), 7th Floor, A-Wing, Vikash Bhawan-II
Civil Line, Delhi-54

.....Respondents

(By advocate : None)

ORDER (ORAL)

Mr Pradeep Kumar, Member (A) :-

1.0 Mr U Srivastava, learned counsel appeared for the applicant. The applicant herein was working as Section



Officer in Delhi WAQF Board. His services have been terminated vide orders dated 11.06.2019. The applicant preferred an appeal against these orders on 09.07.2019. This appeal has not been decided as yet.

Feeling aggrieved, the applicant has preferred the instant OA pleading to quash and set aside the impugned termination order dated 11.06.2019.

2.0 After arguing the matter for sometime, the applicant submitted that at this stage he will be satisfied if direction can be given to the respondents to decide his appeal in a time bound manner.

3.0 The applicant also pleads that while the appeal was processed, the Delhi WAQF Board has not submitted their comments so far to the competent authority, which may also be one of the reason for delay. This is as seen from the RTI reply dated 10.01.2020.

4.0 Matter has been heard. The departmental remedy has not been exhausted yet. In view of foregoing, the present OA is disposed of at admission stage itself, without going into the merits of the case, with the direction to the respondents to decide the appeal dated 09.07.2019 by passing a reasoned and speaking order

within a period of 3 months from the date of receipt of a certified copy of this order. No costs.



(Pradeep Kumar)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

neetu